the last session. Does this indicate a firm and final decision taken by the Government to hold the general election in Kerala next year?

Shri A. K. Sen: This has nothing to do with the holding of general elections. This is only with reference to the question of delimiting the parliamentary and assembly constituencies by a statutory commission, namely, the Delimitation Commission.

12.33 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964.

- (1) The Appropriation (No. 3) Bill, 1964.
- (2) The Taxation Laws (Continuation and Validation of Recovery Proceedings) Bill, 1964.
- (3) The Indian Railways (Amendment) Bill, 1964.
- (4) The Drugs and Cosmetics (Amendment) Bill, 1964.
- 2. Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills pessed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 6th May, 1964:—
 - The Armed Forces (Special Powers) Continuance Bill, 1964.
 - (2) The Public Employment (Requirement as to Residence) Amendment Bill, 1964.
 - (3) The Dakshina Bharat Hindi Prachar Sabha Bill, 1964.

(4) The East Punjab Aryurvedic and Unani Practitioners (Delhi Amendment) Bill, 1964.

Bill

- (5) The Goa, Daman and Diu Judicial Commissioner's Court (Declaration as High Court) Bill, 1964.
- (6) The Indian Coinage (Amendment) Bill, 1964.
- (7) The Industrial Development Bank of India Bill, 1964.
- (8) The Oil and Natural Gas Commission (Amendment) Bill, 1964.
- (9) The Durgah Khawaja Saheb (Amendment) Bill, 1964,
- (10) The Advocates (Amendment) Bill, 1964.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1964-65

The Minister of Planning (Shri B. R., Bhagat): I beg to present a Statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

12.34 hrs.

CONSTITUTION (NINETEENTH AMENDMENT) BILL*

The Minister of Law and Minister of Communications (Shri A. K. Sen): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

[•]Published in Gazette of India—Extraordinary, Part II, Section 2, dated 27-5-64.